

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Civil Appeal No.9597/2025

FABTECH PROJECTS AND ENGINEERS PVT. LTD.

Appellant(s)

VERSUS

HINDUSTAN PETROLEUM CORPORATION LTD.

Respondent(s)

O R D E R

1. Exemption Application is allowed.
2. Having heard Mr. Navin Pahwa, the learned Senior counsel appearing for the appellant and having gone through the materials on record, we are not inclined to interfere with the impugned order passed by the National Company Law Appellate Tribunal, New Delhi.
3. The Civil Appeal is, accordingly, dismissed.
4. However, the question of law is kept open.
5. Pending applications, if any, also stand disposed of.

.....J
(J.B. PARDIWALA)

.....J
(R. MAHADEVAN)

NEW DELHI
25TH JULY, 2025.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No.9597/2025

FABTECH PROJECTS AND ENGINEERS PVT. LTD.

Appellant(s)

VERSUS

HINDUSTAN PETROLEUM CORPORATION LTD.

Respondent(s)

(IA No. 166978/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT & IA No. 166976/2025 - STAY APPLICATION)

Date : 25-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) :

Mr. Navin Pahwa, Sr. Adv.

Mr. Aditya Shukla, AOR

Mr. Anuj Tiwari, Adv.

Mr. Chaitanay Nikte, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The Civil Appeal is dismissed, in terms of the signed order.
2. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)

COURT MASTER (NSH)

(Signed Order is placed on the file)